



सत्यमेव जयते

# The Gujarat Government Gazette

EXTRAORDINARY  
PUBLISHED BY AUTHORITY

Vol. LVII ] WEDNESDAY, MARCH 2, 2016/PHALGUNA 12, 1937

Separate paging is given to this part in order that it may be filed as a Separate Compilation.

## PART V

### Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules :-

## GUJARAT BILL NO. 17 OF 2016.

### A BILL

*further to amend the Gujarat Special Investment Region Act, 2009.*

It is hereby enacted in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Gujarat Special Investment Region (Amendment) Act, 2016.

Short title  
and  
commencement.

(2) It shall come in to force at once.

Guj. 2  
of 2009.

2. In the Gujarat Special Investment Region Act, 2009, in section 10, after clause (iv), the following clauses shall be inserted, namely:-

Amendment  
of section 10  
of Guj. 2 of  
2009.

“(iv-a) such persons not exceeding four in number who are members of the local authorities functioning in the Special Investment Region, as may be nominated by the State Government;

(iv-b) the Presidents of the District Panchayats functioning in the Special Investment Region;”.

**STATEMENT OF OBJECTS AND REASONS**

Section 4 of the Gujarat Special Investment Region Act, 2009 provides that a Special Investment Region declared under the Act except the village site area (*gamtal*) of a village panchayat, municipal area and municipal corporation area declared under the provisions of respective State laws shall cease to be under the jurisdiction of a local authority to the extent it relates to the provisions made in the said Act. Section 8 of the said Act provides for the constitution of Regional Development Authority whose powers and functions are as provided in section 15 of the said Act. Having regard to the powers and functions of the Regional Development Authority, it is considered necessary to have representation of the Presidents of the District Panchayats and the members of the local authorities functioning in the Regional Development Authority. It is, therefore, proposed to amend the provisions of section 10 thereby providing for appointment of members in Regional Development Authority so as to include the Presidents of the District Panchayats and not more than four in number, the members of the local authorities functioning in the Special Investment Region.

This Bill seeks to amend the said Act to achieve the aforesaid object.

Dated the 2<sup>nd</sup> March, 2016.

**SAURABH PATEL,**

By order and in the name of the Governor of Gujarat,

Gandhinagar

Dated the 2<sup>nd</sup> March, 2016.

**C. J. GOTHI,**

Secretary to the Government of Gujarat,  
Legislative and Parliamentary Affairs Department.